IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE NINTH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 14665 OF 2025

Between:

Tharun Reddy Pingili, Proprietor of Sri Chakra Cotton Traders, 11-12-506, 0 City, Laxmipuram, Warangal, Telangana -506 002

...PETITIONER

AND

1. The Assistant Commissioner (ST), Warangal Urban - I Circle, Hyderabad Rural Division, Nampally, Hyderabad.
2. The State of Telangana, Represented by its Principal Secretary, (Revenue), Secretariat, Hyderabad.
3. Union of India, rep. by its Secretary, Ministry of Finance, Government of India, 3rd Floor, Jeevan Deep Building, Sansad Marg, New Delhi-110 001.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ or direction, more particularly one in the nature of Writ of Mandamus, declaring the impugned order dated. 27.08.2024 passed by the 1st respondent in ref No. ZD360824112689Z for the financial year 2019-20, as illegal, unjustified besides being violative of principles of natural justice.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the WRIT petition, the High Court may be pleased pleased to stay all further proceedings pursuant to the impugned order dated

27.08.2024 passed by the 1st respondent in ref No. ZD360824112689Z for the financial year 2019-20 during the pendency of the above writ petition,

Counsel for the Petitioner : SRI B.SRINIVAS

Counsel for the Respondent No.1 & 2 : SRI SWAROOP OORILLA, Spl.GP FOR STATE TAX

Counsel for the Respondent No.3 : SRI. B. MUKHERJEE REP SRI GADI PRAVEEN KUMAR,DY.SOL.GENERAL OF INDIA

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.14665 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri B. Srinivas, learned counsel for the petitioner; Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for respondent Nos.1 and 2 and Sri B. Mukherjee, learned counsel representing Sri Gadi Praveen Kumar, learned Deputy Solicitor General of India, for respondent No.3.

2. Learned counsel for the petitioner seeks to withdraw this petition with liberty to avail the appellate remedy within fifteen days from today.

3. The other side has no objection.

4. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. If the appeal is preferred by the petitioner within the aforesaid time, it shall be decided on merits and shall not be dismissed on the ground of delay. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- L. VIJAYA LAXMI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Assistant Commissioner (ST), Warangal Urban - I Circle, Hyderabad Rural Division, Nampally, Hyderabad.
2. The Principal Secretary, (Revenue), Secretariat, State of Telangana, Hyderabad.
3. The Secretary, Ministry of Finance, Government of India, Union of India, 3rd Floor, Jeevan Deep Building, Sansad Marg, New Delhi-110 001.
4. One CC to SRI B.SRINIVAS, Advocate. [OPUC]
5. One CC to SRI SWAROOP OORILLA, SPL.G.P for State Tax. [OPUC]
6. One CC to SRI GADI PRAVEEN KUMAR, (Deputy Solicitor General of India), High Court for the State of Telangana at Hyderabad. [OPUC]
7. Two CD Copies.

BSK

GJP

HIGH COURT

DATED:09/06/2025



ORDER

WP.No.14665 of 2025

DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS

9/6/2025